



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक १५(२)]

सोमवार, जुलै १, २०२४/आषाढ १०, शके १९४६

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असाधारण क्रमांक ४४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) (Amendment) Bill, 2024 (L.A. Bill No. XIII of 2024), introduced in the Maharashtra Legislative Assembly on the 1st July 2024, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XIII OF 2024.

A BILL

further to amend the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015.

WHEREAS, it is expedient further to amend the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) (Amendment) Act, 2024. Short title.

Amendment of
section 7 of
Mah. XXVIII of
2015.

2. In section 7 of the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015 (hereinafter referred to as “ the principal Act ”), in sub-section (3),—

Mah.
XXVIII
of 2015.

(i) in clause (a), after the words “ Chief Secretary ” the words “ or Additional Chief Secretary ” shall be inserted;

(ii) in clause (h), for the word “ Secretary ” the words “ Member-Secretary ” shall be substituted.

Amendment of
section 8 of
Mah. XXVIII of
2015.

3. In section 8 of the principal Act, in sub-section (1) after the words “five years from the date of their nomination” the words “ or till they attains sixty-five years of age, whichever is earlier ” shall be inserted.

Amendment of
section 11 of
Mah. XXVIII of
2015.

4. In section 11 of the principal Act, in sub-section (3), in clause (a), after the words “ Chief Secretary ” the words “ or Additional Chief Secretary ” shall be inserted.

STATEMENT OF OBJECTS AND REASONS

Sections 7 and 11 of the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015 (Mah. XXVIII of 2015) provides for constitution of the Admissions Regulating Authority and Fees Regulating Authority, respectively. On the said Authorities, a retired Judge of the High Court or retired officer of the Government of the rank of Chief Secretary is appointed as the Chairperson.

2. To make more options available for the post of Chairperson and for effective functioning of the said Authorities, it is considered expedient to appoint a retired officer of the Government of the rank of the Additional Chief Secretary as the Chairperson on the said Authorities.

It is also proposed to amend section 8 so as to provide the term of office of Chairperson and members of Admissions Regulating Authority and Fees Regulating Authority shall be five years from the date of their nomination or till they attains sixty-five years of age, whichever is earlier.

3. It is, therefore, proposed to amend sections 7, 8 and 11 of the Maharashtra Unaided Private Professional Educational Institutions (Regulation of Admissions and Fees) Act, 2015, suitably.

4. The Bill seeks to achieve the above objectives.

CHANDRAKANT (DADA) PATIL,

Mumbai,
Dated the 29th June 2024.

Minister for Higher and
Technical Education.